

[English]

MR. CHAIRMAN : Hon. Members, today being the last day of the Session, I would like to say that maximum number of Members are to get a chance to speak in the Zero Hour. But the only thing is that it will have to be in an orderly manner and also brief. Everybody will get a chance. If any hon. Member gets up in-between, he will not get a chance today.

SHRI RAM NAIK (Mumbai North) : I am on a point of information. It was agreed that the Aquaculture Bill will be introduced

MR. CHAIRMAN : After Zero hour.

SHRI RAM NAIK : Let them at least tell us. Otherwise, the Government would not say anything. It is not shown in the List of Business. Supplementary would not say anything. It is not shown in the List of Business. Supplementary List of Business has also not been circulated.

MR. CHAIRMAN : We will take up Government business till 3.30 p.m. After 3.30 p.m., we will take up the Private Members' Business. After six O'clock, we can take it up again

SHRI K.P. SINGH DEO (Dhenkanal) : Sir, I thank you very much for giving me this opportunity.

I would like to raise the issue of retrograde recommendation of the Fifth Pay Commissions for the Subordinate Engineers' Cadre of the All India Radio and the Doordarshan of the Ministry of Information and Broadcasting. Eight thousand of them had appealed. I had sought hon. Speaker's permission to present a petition today. But it did not find a place in the Order Paper.

What has happened is that the Second, the Third and the Fourth Pay Commission had given them improvements. The Cabinet gave them improvements in 1993 after the Fourth Pay Commission recommendations. The Supreme Court judgement of 1988 was given effect to by the Ministry of Information and Broadcasting with retrospective effect from 1978. Again in 1995, it was improved.

Now, what the Pay Commission by its recommendation has sought is striking at the Judiciary, the Executive and the Legislature and have recommended a grade which is far lower than what was given by the Fourth Pay Commission.

So, I submit that these 8,000 people will be thrown

into distress if their petition is not conveyed to the Petitions Committee. We are going to adjourn for one month. I do not know whether the Government is going to accept the recommendations of the Pay Commission. Once it does so, then, it will be a *fait accompli*.

These employees have gone to the Joint Consultative Machinery. They have appeared before the Pay Commission. But they have not had an sympathetic hearing. Even the Ministry of Information and Broadcasting is supporting their cause.

[Translation]

SHRIMATI SATVINDER KAUR DHALIWAL (Ropar) : Mr. Chairman, Sir, Mandi Govindgarh is the commercial centre of Punjab and from there 80 per cent produce of Punjab is supplied to other parts of the country. But fast trains coming from other states do not have a stoppage there as a result of which the businessmen have to go to other cities for catching trains. Besides being a historical city, it is also a city of historical importance. Therefore, I would request that the Flying Mail Coming from Delhi should have a stoppage there so that business may further flourish there and the railway may also have financial benefits in the shape of passenger's fare.

SHRI PRAHLAD SINGH (Seoni) : Mr. Chairman, Sir, it is my maiden speech in the House, therefore, I first of all thank you for giving me time to speak. I hail from Madhya Pradesh. Sir, the entire Madhya Pradesh Government is involved in corruption and Lokayukta has submitted its third report also against the Government. But I would like to raise a matter relating to this House only. In my own district a corruption case under JRY has come to light. The workers and poor people, who were receiving ration on subsidised rate on cash payment or on Government coupons, have not been getting ration for the last 7-8 months. When we started on agitation against it, we were told that the ration was not available. But now we come to know that ration was drawn by some societies on fake coupons. One such case was brought to light in an Adivasi block. But the Madhya Pradesh Government is providing protection to them. I expect from the Central Government that its hon. Minister would look into this matter so that the interests of poor people could be protected. There are several such cases against Madhya Pradesh Government and Lokayukta has also levelled such charges in its reports.

MR. CHAIRMAN : You please tell us to what the Union Government should do in this regard.

SHRI PRAHLAD SINGH : Sir, I am saying about that, ZRY is a central scheme.

MR. CHAIRMAN : You tell, what do you want from the Government.

SHRI PRAHLAD SINGH : Sir, I want that the Union Government should inquire into it and action should be taken against such acts of Madhya Pradesh Government.

[English]

SHRI TIRUCHI SIVA (Pudukkottai) : Sir, the issue that I would like to raise relates neither to my constituency nor to the State to which I belong. It is considered to be a concern for the whole nation and I expect that the Members of this House would associate themselves with my feelings.

Sir, of late the standard of the films that are made and are screened in our country, irrespective of the languages, has deteriorated to the worst extent leading to an apprehension of irreparable damage and loss to the rich culture of this country. Though there is a Censor Board with rules and norms to regulate the quality of the films yet we do not know whether the Censor Board is lenient to the filmmakers or the filmmakers are able to convince the Censor Board. The films are now losing the foothold just for the reason of entertaining the people and are fast slipping down to disaster thereby spoiling and leading on entire generation to a doomed future.

MR. CHAIRMAN : Please conclude now.

SHRI TIRUCHI SIVA : Sir, I am making a submission which is of grave concern to all. Is the chopping off of the heads of the policemen are justified? Is the depiction of the father and son sharing a drink justified? The women, in these films, are portrayed as an exotic symbol. These things must be stopped. I expect the House to agree with my insistence that advertisements regarding liquor and intoxicating objects must be banned immediately and stringent rules must be framed to discourage such film making.

DR. ASIM BALA (Navadwip) : Sir, the *Anganwadi* workers in the country are on the verge of starvation today. They are working under the purview of the Ministry of Human Resources Development. Their remuneration which ranges from Rs. 300 to Rs. 500 are simply disgraceful. There are about eight lakhs *anganwadi* workers in the country. They work in villages and they are employed in relief works, for administering first aid in the Health centres

and also render nursing services and such other works in the villages.

Sir, nothing has been recommend for them in the Fifth Pay Commission. No provision has been made for them even in the Budget. So, I would like to request the Government to look into the matter so that the *anganwadi* workers would get some benefits. They are agitating about it. They had already gone on strike and they are also planning for a demonstration against the injustices.

[Translation]

SHRI PARASRAM MEGHWAL (Jalore) : Mr. Chairman, Sir, I would like to draw your attention towards a very important matter. Sir, the posts of Managing Director of Life Insurance Corporation of India and the Chairman and Managing Director of United Insurance Corporation are lying vacant for the last 8-10 months. As per my information, the Finance Ministry has recommended twice the names of some persons for these posts but C.B.I. inquiries are going on against them. I think, the Ministry of Finance can not recommend such names against whom CBI inquiries are going on. I do not know why the names of same persons are being recommended again and again by the Ministry. Sir, through you I would like to request that this matter should be inquired into and early action should be taken to appoint some suitable persons of clean image on these two important posts.

PROF. OM PAL SINGH 'NIDAR' (Jalesar) : Mr. Chairman, Sir there are so many problems relating to land in the country. The Uttar Pradesh particularly in Jalesar constituency the problem is very serious. There are two departments relating to land - Waste land Development Corporation and Land Conservation Department, but these departments have not done any work there during last 10-12 years where as they are regularly showing lakhs of rupees in their expenditure. I would like to say that the entire matter should be inquired into and the guilty officials should be punished. Land conservation work should be carried on properly and the entire system should be streamlined.

SHRI CHANDRABHUSHAN SINGH (Kannauj) : Mr. Chairman, Sir, though the canal system all over the country are not properly maintained but here I would like to draw your attention toward Uttar Pradesh only. The Uttar Pradesh a ganga Canal branch to Kanpur is passing through Farukhabad district. On the night of 7 and 8 March, this canal breached as a result of which it inundated 20 villages in our Umrada area. The entire crops and villages is that area were flooded with water. I would request the